

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S AXISS DENTAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Axiss Dental Private Limited
2.	Date of incorporation of corporate debtor	12.11.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85120DL2007PTC170348
5.	Address of the registered office and principal office (if any) of corporate debtor	M-85, Ground Floor Block E, Greater Kailash – II, New Delhi - 110048
6.	Insolvency commencement date in respect of corporate debtor	03.07.2019
7.	Estimated date of closure of insolvency resolution process	30 December' 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Punkaj Jain Regn. No.: IBBI/IPA-001/IP-P00409/2017-18/10969
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-105, Ground Floor, Defence Colony, New Delhi – 110024 E-mail ID: punkaj.ip@capoc.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-105, Ground Floor, Defence Colony, New Delhi – 110024 E-mail ID: punkaj.axissip@capoc.in Ph. No.: 011-24332012, 011-41631242
11.	Last date for submission of claims	17 th July, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of Axiss Dental Private Limited on 03rd July, 2019 (copy of order communicated to the undersigned on 05th July, 2019).

The creditors of Axiss Dental Private Limited, are hereby called upon to submit their claims with proof on or before 17th July, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Punkaj Jain
Interim Resolution Professional
Axiss Dental Private Limited
Regn. No.: IBBI/IPA-001/IP-P00409/2017-18/10969

Date: 06.07.2019
Place: New Delhi